

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,

JABALPUR

Original Application No. 270 of 2003

Jabalpur, this the 27th day of June 2003.

Hon'ble Mr. D.C. Verma, Vice Chairman (Judicial)
Hon'ble Mr. Anand Kumar Bhatt, Administrative Member

Mikesh Kumar Roy
son of Rajaram,
aged about 35 years,
resident of House No. 167,
Ward No. 11, Subhash Ward,
Beena, District Sagar
SAGAR (M.P.)

APPLICANT

(By Advocate - None)

VERSUS

1. Union of India,
through the Secretary,
Ministry of Railway,
Sansad Marg,
New Delhi.
2. The General Manager,
Central Railway, C.S.T.
Mumbai.
3. D.R.M. (P),
Bhopal.
4. Railway Manager,
Central Railway, Beena,
District Sagar (M.P.)

RESPONDENTS

(By Advocate - Shri M.N. Banerjee)

O R D E R (ORAL)

By D.C. Verma, Vice Chairman (J) -

None for the applicant. Case was called during the day but even after repeat call, none has appeared for the applicant. On the previous date also none was present on behalf of the applicant. On that date it was specifically mentioned that if none appears on the next date the case will be

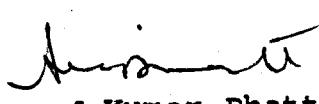


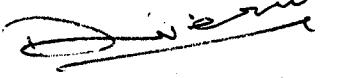
dismissed having no merits.

2. The applicant has claimed appointment on compassionate ground on facts that his father late Rajaram Rai died during service on 17/05/1968. Applicant applied for job. Copy has been annexed as Annexure A/1. In 1988 applicant was interviewed but not selected. In 1991 the applicant was informed by D.R.M., Bhopal that his case has become more than 10 years old, cannot be considered. In the meantime the applicant passed B.A. Final examination.

3. The facts as disclosed in the OA shows that though the applicant's father died in the year 1968, the applicant was able, financially and otherwise, to pursue his studies upto BA. This indicates that the family of the deceased employee was not in indigent condition at the time of death. Has it been so the applicant could not have been able to pursue his studies and to bring up the other dependents of the family for more than 3 decades. Appointment on compassionate ground cannot be claimed as of right. Such appointment is provided to meet the immediate need due to sudden death of an employee. If the dependents can maintain themselves for more than 3 decades, the question of appointment on compassionate ground cannot be considered thereafter.

4. Besides the OA being highly belated it has no merits, the same is dismissed. The respondents counsel be supplied with a copy of this order.


(Anand Kumar Bhatt)
Administrative Member


(D.C. Verma)
Vice Chairman (Judicial)

पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....

प्रतिलिपि अन्ये छित्रः—

- (1) सहिय, नाम लक्ष्मी लक्ष्मी लक्ष्मी, जबलपुर
- (2) अद्वितीय, नाम अद्वितीय, जबलपुर के काउंसल *K.S. Lathi*
- (3) प्रद्युम्नी, नाम प्रद्युम्नी, जबलपुर के काउंसल *mn Banerji*
- (4) यंगराम, नाम यंगराम, जबलपुर के काउंसल

रूचना एवं अद्वितीय का नाम लिखा है

M 2-7-03

+/- उप रजिस्ट्रार

Turash 3/7/03